

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 31/12/2019

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	36	06	--	11	--	--	--	11	--	--	--	--	31
b) Land Reforms													
c) Labour Laws													
d) Others	75	21	--	23	08	--	--	31	--	--	--	--	65
8 a) Banking Regulation Act, 1949													



b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949														
9. Company petition & Application														
a) Petitions														
b) Application in Petitions														
c) Applications in liquidation proceedings														
d) Application in company appeals														
e) Matter transferred U/S 455(3) of the Companies Act														
10. Income Tax References and applications														
11. Sales Tax References and application														
12. Other Direct and indirect Tax References and applications														
a) Gift Tax Wealth Tax and Estate Duty References and Applications														
b) Other tax Revision Cases														
c) Other Tax Reference and Applications														
13. Petitions Under Indian Arbitration Act	04	01	--	02	--	--	--	02	--	--	--	--	--	03
14. Matrimonial Cases and Reference														
a) Matrimonial Suits/Cases	02	01	--	01	01	--	--	02	--	--	--	--	--	01
b) Matrimonial References														
c) Petitions Under Section 24 of the Hindu Marriage Act														
15. Land Acquisition Reference														
16. Election Petitions and Applications														
a) Election Petitions														
b) Applications in Election Cases														
17. Insurance Act, Reference & Applications														



18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	--	--	01	--	--	--	01	--	--	--	--	--
d) Cross objections	03	02	--	01	--	--	--	01	--	--	--	--	04
e) Transfer Petition (Civil)	--	--	--	--	--	--	--	--	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side	--	--	--	--	--	--	--	--	--	--	--	--	--
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													



j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)														
k) Petitions Application for														
i) Injunction in Original Proceedings														
ii) Appointment of Receivers in Original Proceeding														
20. TOTAL ORIGINAL SIDE (CRIMINAL)	121	31	--	39	09	--	--	48	--	--	--	--	--	104
21. High Court Sessions														
22. Writ Petitions														
a) Relating to Investigation or Trial of Criminal cases	02	--	--	02	--	--	--	02	--	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973														
24. Criminal Contempt, under the Contempt of Courts Act														
25. Others														
a) Transfer Petition (Crl.)	01	05	--	06	--	--	--	06	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	02	07	--	06	--	--	--	06	--	--	--	--	--	03
26. TOTAL	05	12	--	14	--	--	--	14	--	--	--	--	--	03



27. APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters	03	--	--	--	01	--	--	01	--	--	--	--	02
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	01	02	--	--	01	--	--	01	--	--	--	--	02
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	34	08	--	07	02	--	--	09	--	--	--	--	33*
c) Orders	04	--	--	02	--	--	--	02	--	--	--	--	02
30. Second Appeals from Judgment	11	04	--	--	--	--	--	--	--	--	--	--	15
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders													
33. Revision Petitions	03	05	--	01	--	--	--	01	--	--	--	--	07
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	--	01	--	01	--	--	--	01	--	--	--	--	--
c) Compensation, Claims and Special Appeals	09	08	--	05	--	--	--	05	--	--	--	--	12
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	65	28	--	16	04	--	--	20	--	--	--	--	73

[*01 (One) Appeal (c) u/s 30 of the Employee's Compensation Act, 1923 along with 03 (Three) Tax Appeals included]



APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	47	10	--	12	17	--	--	29	--	--	--	28
b) By Government from Judgment of Acquittal	11	01	--	06*	03	--	--	09	--	--	--	03
c) By complaint, U/S 378 (4) of Criminal Procedure Code	10	--	--	01	--	--	--	01	--	--	--	09
39. Criminal Revisions	05	03	--	01	--	--	--	01	--	--	--	07
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	08	06	--	06	01	--	--	07	--	--	--	07
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	01	03	--	04	--	--	--	04	--	--	--	--
c) Review Petition (FAM CT)	--	01	--	01	--	--	--	01	--	--	--	--
43. TOTAL	82	24	--	31	21	--	--	52	--	--	--	54
GRAND TOTAL (20+26+37+43)	273	95	--	100	34	--	--	134	--	--	--	234
[*06 (Six) Appeals (Crl.) u/s 42 of Prevention of Money Laundering Act, 2002 included]												



PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF THE HALF YEAR ENDING 31.12.2019 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTAL
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	12	08	09	01	01	--	--	--	--	--	--	31
b) Land Reforms												
c) Labour Laws												
d) Others	26	16	13	06	01	02	--	--	--	01	--	65
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												
c) Applications in liquidation proceedings												



10. Income tax Reference & Applications												
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References and Applications												
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications												
13. Petitions Under Indian Arbitration Act	02	--	--	01	--	--	--	--	--	--	--	03
14. Matrimonial Cases and References												
a) Matrimonial Suits/Cases	01	--	--	--	--	--	--	--	--	--	--	01
b) Matrimonial References												
c) Petitions Under Section 24 of the Hindu Marriage Act												
15. Land Acquisition Reference												
16. Election Petitions and Applications												
a) Election Petitions												
b) Applications in Election Cases												
17. Insurance Act, Reference & Applications												
18. Motions												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
19. Other Petitions and Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions	--	--	--	--	--	--	--	--	--	--	--	--
d) Cross Objections	02	--	--	02	--	--	--	--	--	--	--	04
e) Applications for leave to sue as indigent person												
f) Execution application on the original side												
g) Special Cases under order XXXVI of civil procedure code 1908												



h) Applications under Court Fees Act, Regarding valuation of Estate													
i) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
j) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
20. TOTAL	43	24	22	10	02	02	--	--	--	01	--	104	
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--	
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	03	--	--	--	--	--	--	--	--	--	--	03	
26. TOTAL	03	--	--	--	--	--	--	--	--	--	--	03	



27. APPELLATE SIDE (Civil)												
Writ Appeals												
a) Service matters	--	01	01	--	--	--	--	--	--	--	--	02
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	01	01	--	--	--	--	--	--	--	--	--	02
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	14	07	07	04	01	--	--	--	--	--	--	33*
c) From Orders	--	02	--	--	--	--	--	--	--	--	--	02
30. Second Appeals from Judgment	11	02	01	01	--	--	--	--	--	--	--	15
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders												
33. Revision Petitions	06	--	01	--	--	--	--	--	--	--	--	07
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments												
c) Compensation, Claims and Special Appeals	11	01	--	--	--	--	--	--	--	--	--	12
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	43	14	10	05	01	--	--	--	--	--	--	73
[02 (Two) Tax Appeals and *01 (One) Spl. Appeal included]												



APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	14	11	03	--	--	--	--	--	--	--	--	28
b) By Government from Judgment of Acquittal	01	02	--	--	--	--	--	--	--	--	--	03
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	04	03	02	--	--	--	--	--	--	--	09
39. Criminal Revisions	03	02	--	01	01	--	--	--	--	--	--	07
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	06	01	--	--	--	--	--	--	--	--	--	07
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	24	20	06	03	01	--	--	--	--	--	--	54
GRAND TOTAL (20+26+37+43)	113	58	38	18	04	02	--	--	--	01	--	234



PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 31/12/2019					
ACTUAL STRENGTH OF JUDGES					
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	113	134

- 1.) 01 (one) day i.e., 05/07/2019 declared as holiday on account of the demise of Lt. Sudharshan Agarwal, former Governor of Sikkim and in lieu thereof 13/12/2019 declared as Court working day.
- 2.) 01 (one) day i.e., 16/08/2019 declared as holiday and in lieu thereof 14/12/2019 declared as Court working day.
- 3.) 04 (Four) days i.e., 12/10/2019, 14/10/2019, 15/10/2019 & 26/10/2019 declared as Puja Vacation.
- 4.) 06 (Six) days i.e., 18/12/2019, 19/12/2019, 21/12/2019, 23/12/2019, 24/12/2019 & 26/12/2019 declared as Winter Vacation.

